

Sixteenth Loksabha

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Title: Secretary General reported the message from Rajya Sabha that Rajya Sabha passed the State Banks (Repeal and Amendment) Bill, 2017 and the Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 2018, passed by the Lok Sabha on the 10th August, 2017 and 20th December, 2017 respectively.

SECRETARY-GENERAL: Madam Speaker, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) 'I am directed to inform the Lok Sabha that the State Banks (Repeal and Amendment) Bill, 2017, which was passed by the Lok Sabha at its sitting held on the 10<sup>th</sup> August, 2017, has been passed by the Rajya Sabha at its sitting held on the 18<sup>th</sup> July, 2018, with the following amendments:-

ENACTING FORMULA

1. That at page 1, line 1, for the word "Sixty-eighth", the word "Sixty-ninth" be substituted.

CLAUSE 1

2. That at page 1, line 5, for the figure "2017", the figure "2018" be substituted.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the

Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.’

- (ii) ‘I am directed to inform the Lok Sabha that the Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 2018, which was passed by the Lok Sabha at its sitting held on the 20<sup>th</sup> December, 2018, has been passed by the Rajya Sabha at its sitting held on the 18<sup>th</sup> July, 2018, with the following amendments:-

ENACTING FORMULA

1. That at page1, line 1, *for* the word “Sixty-eighth”, the word “Sixty-ninth” be substituted.

CLAUSE 1

2. That at page 1, line 3, *for* the figure “2017”, the figure “2018” be substituted.

CLAUSE 2

3. That at page 2, line 9, *for* the figure “2017”, the figure “2018” be substituted.

That at page 2, line 15, *for* the figure “2017”, the figure “2018” be substituted.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.’

Madam Speaker, I lay on the Table the State Banks (Repeal and Amendment) Bill, 2018 and the Requisitioning and Acquisition of Immovable

Property (Amendment) Bill, 2018, as returned by Rajya Sabha with amendments.